

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT  
( Special Original Jurisdiction )

Monday, the Eighteenth day of January Two Thousand and Twenty One

PRESENT

**The Hon`ble The CHIEF JUSTICE  
and  
The Hon`ble Mr.Justice M.M.SUNDRESH**

WP (MD) No.17257 of 2020

V.VAIRA SEKAR ... PETITIONER

Vs

1 THE SECRETARY TO GOVERNMENT,  
HOME, PROHIBITION AND EXCISE DEPARTMENT,  
FORT ST.GEORGE, CHENNAI-009.

2 THE SECRETARY TO GOVERNMENT,  
LOCAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT,  
FORT ST.GEORGE, CHENNAI-009.

3 THE SECRETARY,  
STATE HIGHWAY AND MINOR PORTS DEPARTMENT,  
FORT ST. GEORGE, CHENNAI-009.

4 THE CHAIRMAN,  
NATIONAL HIGHWAYS AUTHORITY OF INDIA,  
G5 & 6, SECTOR 10, DWARKA,  
NEW DELHI-110 075.

... RESPONDENTS

Petition filed praying that in the circumstances stated therein and in the affidavit filed therewith the High Court may be pleased to issue a Writ of Mandamus to direct the respondents to remove all unauthorized statutes in road margins and in public places within the state of Tamil Nadu and further restrain men/group/public from converting the authorized status situated public place or in the road margin as a place of worship/garlanding of the said authorized statutes.

**ORDER :** This petition coming up for orders on this day, upon perusing the petition and the affidavit filed in support thereof and upon hearing the arguments of Mr.K.ELANGOO, Advocate for the petitioner and of Mrs.J.PADMAVATHI DEVI, Special Government Pleader on behalf of the Respondents 1 to 3 and Mr.S.V.SRINIVASAN, Advocate for the 4<sup>th</sup> Respondent, the court made the following order:-

(Order of the Court was made by **The Hon'ble Chief Justice**)

The matter pertains to the construction of unauthorized statues on Government land.

2. Indeed, unauthorized construction appears to be mushrooming on revenue land all over the place. The Government of the day has to ensure a sense of discipline and uniformly demolish any kind of unauthorized construction on revenue land, be it construction of any religious idol or made for political considerations.

3. The message has to be sent loud and clear that no illegal set of persons or political bigshot has the right to put up or encroach any public land by putting up any kind of construction without following appropriate procedure and after obtaining due permission from the local authorities in accordance with law.

4. A status report on the matter must be presented within a fortnight from the date. A comprehensive view has to be taken on all illegal and unauthorized constructions in public places all over the State.

5. The matter will appear after two weeks.

6. Let a copy of this order be reached the Office of learned Additional Advocate General for appropriate action. Learned Additional Advocate General attached to this Bench should represent the State on the adjourned date.

sd/-  
18/01/2021

/ TRUE COPY /

/ /2021

सत्यमेव जयते  
Sub-Assistant Registrar (C.S.)  
Madurai Bench of Madras High Court,  
Madurai - 625 023.

TO

1 THE SECRETARY TO GOVERNMENT,  
HOME, PROHIBITION AND EXCISE DEPARTMENT,  
FORT ST.GEORGE, CHENNAI-009.

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STATE HIGHWAY AND MINOR PORTS DEPARTMENT,  
FORT ST. GEORGE, CHENNAI-009.

<http://www.judic.in>

4 THE CHAIRMAN,  
NATIONAL HIGHWAYS AUTHORITY OF INDIA,  
G5 & 6, SECTOR 10, DWARKA,  
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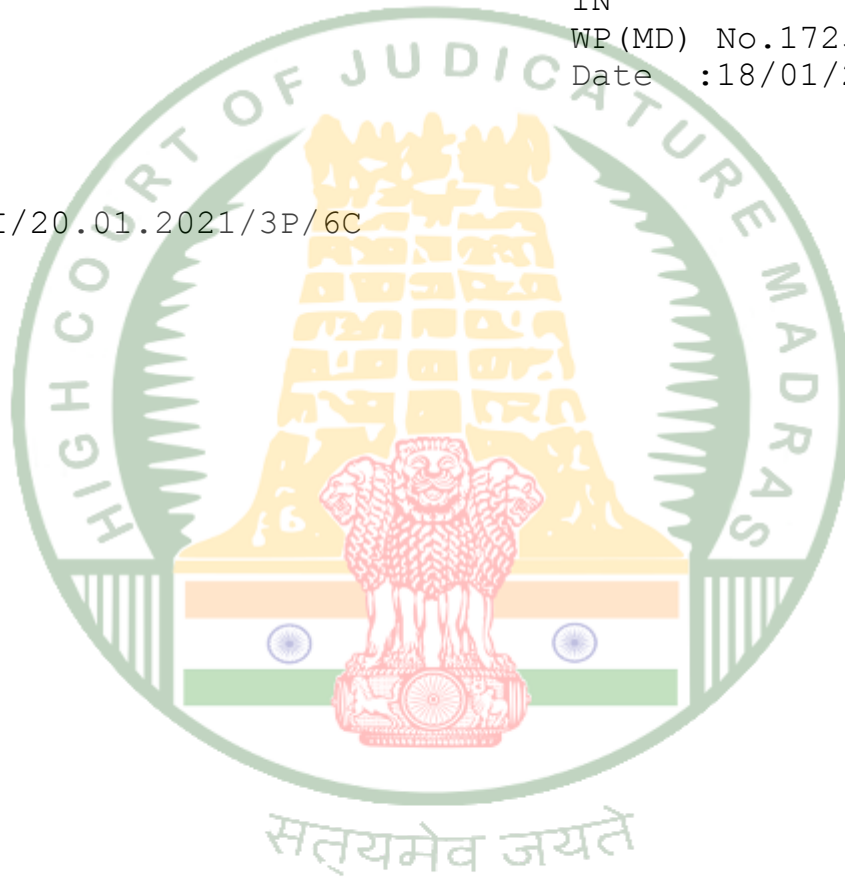
**COPY TO:**

THE ADDITIONAL ADVOCATE GENERAL,  
MADURAI BENCH OF MADRAS HIGH COURT, MADURAI.

ORDER  
IN

WP(MD) No.17257 of 2020  
Date :18/01/2021

pkn/sj  
JM/VR/SAR III/20.01.2021/3P/6C



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